## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 79 OF 2018 &</u> IA NOS. 404, 405 & 406 OF 2018

Dated: 5<sup>th</sup> September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maithon Power Ltd. .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors .... Respondent(s)

Counsel for the Appellant (s) : Mr. S. Venkatesh

Mr. Sandeep Rajpurohit Ms. Nishtha Kumar

Counsel for the Respondent(s) : --

## **ORDER**

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant, submitted that the instant case may kindly be adjourned on the ground that the Review Petition is pending for adjudication before the Central Electricity Regulatory Commission and therefore he prays for adjournment in this case till 2<sup>nd</sup> week of November, 2018.

Submissions made by the learned counsel, Mr. S. Venkatesh, appearing for the Appellant, at supra, are placed on record.

In the light of above submission, list the matter on 14.11.2018, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/kt